



BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE

EXECUTION APPLICATION NO. 9/2024 (WZ)

IN

ORIGINAL APPLICATION NO. 149/2024 (WZ)

Sagardeep Sirsaikar

...Applicant

Versus

GCZMA & Ors

...Respondent

AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT

NO. 1 (GCZMA)

I, Shri Sachin Desai, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority (“GCZMA”) i.e., Respondent No 1 herein, having office at 4th Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:

1. I say that I am holding the post of Member Secretary, GCZMA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.

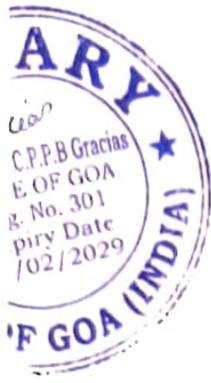


2. I say that I am filing the present Affidavit-in-Reply for the purpose of bringing on record certain facts. Nothing in the aforementioned application filed by the Applicant be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional Affidavit, if found necessary.

3. I say that this Hon'ble Tribunal *vide* Order dated 25.07.2024 in OA No. 149/2024 had directed the Respondent to dispose of the application filed by the Applicant after giving an opportunity of hearing to the person affected. I say that in compliance of the same the Respondent has disposed of the said application *vide* order dated 26.08.2025.

4. I say the *vide* Order dated 25.07.2024 in OA No. 149/2024 this Hon'ble Tribunal had also directed a list of unauthorised constructions be uploaded on GCZMA website for transparency to be maintained.

5. I say that the Answering Respondent undertakes to upload on its official website a list of unauthorised constructions in respect of which demolition orders have been passed by the GCZMA, henceforth, for the purpose of maintaining transparency. I further say that such list shall be updated on a bi-monthly basis (twice every month). The Answering Respondent respectfully prays for a period of two



weeks to make the necessary logistical arrangements for preparing and uploading on its official website the list of unauthorised structures against which orders may hereafter be passed by the GCZMA, so as to ensure full and faithful compliance with the directions of this Hon'ble Tribunal.

- 6. In view of the same, the present application may be disposed of.
- 7. I say that what has been stated in Paras 1 to 6 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

Solemnly Affirm on Oath
Place: Panaji, Goa.
Date: 23.09.2025

DEPONENT



Solemnly affirmed before me
Sachin Desai

Who is identified before me by

_____ At Panjim - Goa

Sr. No. 123/09/2025

Date. 22/09/2025

Venefrada C.P.P.B Gracias
Advocate & Notary Goa State